

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE
M.Cr.C. Nos.11721 and 11833 of 2020

M.Cr.C. No.11721 of 2020
Smt. Mamta Verma Vs. State of M.P.
&
M.Cr.C. No.11833 of 2020
Smt. Sangeeta Vs. State of M.P.

Indore, Dated:- 20/03/2020

Shri Ratnesh Gupta, learned Counsel for the petitioner—Smt. Mamta Verma (in M.Cr.C. No.11721 of 2020).

Shri Neelesh Agrawal, learned Counsel for the petitioner—Smt. Sangeeta W/o Shri Tikaram (in M.Cr.C. No.11833 of 2020)

Shri Sanjay Guha, learned Public Prosecutor for the respondent/State.

1. These petitions have been filed under section 482 of the Cr.P.C for correction and modification in order dated 06.03.2020 passed in M.Cr.C Nos.9285 and 10301 of 2020.

2. It is submitted by the learned counsels for the petitioners that due to *bonafide* mistake, in the first paragraph of the order “439” in place of “438” Cr.P.C. is written and in the last paragraph of the order, conditions of bail under section “439” of the Cr.P.C is written in place of “438” of the Cr.P.C.

3. On due consideration for the reasons assigned in the applications, sufficient cause is made out to allow

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these petitions.

4. Accordingly, both these petitions are allowed.
5. It is directed that in the first paragraph of the order “438” be read in place of “439” of the Cr.P.C.
6. Secondly, in the last paragraph of the order, the following conditions shall be read in place of earlier conditions :-

“Accordingly, both the bail applications are allowed and it is directed that in the event of the petitioners' arrest or surrender before the police within a month of this order, the petitioners - **Smt. Mamta Verma W/o Shri Lalbahadur Verma** and **Smt. Sangeeta W/o Shri Tikaram** shall be released on bail on their furnishing a personal bond of **Rs.20,000/- (Rupees Twenty Thousand Only)** each with separate sureties of the like amount to the satisfaction of Station House Officer of the Police Station concerned. The petitioners would abide by the conditions mentioned in Section 438 (2) Cr.P.C. ”

(Virender Singh)
Judge

Pankaj